

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/SM/2017

Subject : Non-compliance of the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.

Date of hearing : 27.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Respondent : Teestavalley Power Transmission Limited (TPTL)

Parties present : Shri Tarun Johri, Advocate, TPTL
Shri S.K. Bhowmick, TPTL
Shri M.G. Ramachandran, Advocate, Dans Energy
Ms. Ranjitha Ramachandran, Advocate, Dans Energy
Ms. Anushree Bardhan, Advocate, Dans Energy
Shri Anand K. Ganesan, Advocate, Dans Energy
Ms. Swapna Seshadri, Advocate, Dans Energy
Shri Nvkala Kishor, Dans Energy
Shri R.B. Srinivisan, Dans Energy
Shri Arvind Singh, MBPCL

Record of Proceedings

Learned counsel appearing on behalf of TPTL submitted that the Commission vide order dated 22.6.2017 directed the TPTL to explain the reasons for inordinate delay and the remedial measures being taken by it to implement the project within the scheduled time and why the TPTL should not be held liable for loss suffered by Teesta-III generation projects on account of non-availability of the transmission line for evacuation of power. Learned counsel for TPTL further submitted that the reply to said directions has already been filed.

2. Learned counsel appearing on behalf of Dans Energy submitted that TPTL has not served copy of the reply on Dans Energy and requested for a week's time to file the reply of the same.

3. After hearing the learned counsels of the parties, the Commission directed TPTL to serve the copy of its reply on all the LTTCs immediately, if not served already. The Commission directed the LTTCs to file their responses, by 14.8.2017, with an advance copy to the TPTL, who may file its submission, if any, by 31.8.2017. The Commission

directed that due date of filing the responses and submissions should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 5.9.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**